

Central Administrative Tribunal
Principal Bench

RA 254/2000
in
OA 837/2000

New Delhi this the 24 th day of August, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri Ashok Kumar Jha,
S/o Shri H.M. Jha,
R/o 91-A, Jamrudpur,
New Delhi-110048.

... Applicant.

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Versus

1. Union of India through
Secretary,
Ministry of Information and
Broadcasting, Shastri Bhawan,
New Delhi.
2. Director,
Publications Division,
Patiala House,
New Delhi.
3. Director,
Director of Field Publicity,
East Block IV, Level III,
R.K. Puram, New Delhi. ... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

I have carefully perused the Review Application filed by the applicant in OA 837/2000 praying for review of the Tribunal's order dated 18.7.2000.

2. One of the grounds taken by the review applicant is that the order dated 18.7.2000 is erroneous and as such the same is to be corrected. Hence, the Review Application. As none of the grounds taken in the Review Application falls within the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 and Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987,

JY

there is no justification in allowing the Review Application in accordance with the settled principles of law (See. **Tungabhadra Industries Ltd. Vs. The Government of Andhra Pradesh** (AIR 1964 SC 1372), **A.T. Sharma Vs. A.P. Sharma & Ors.** (AIR 1979 SC 1047) and **Meera Bhanja Vs. Nirmala Kumari Choudhary** (AIR 1995 SC 455)).

3. For the reasons given above, RA 254/2000 is rejected.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'